

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3594

ANSWERED ON:25.08.2006

CORRUPTION IN DDA

Bose Shri Subrata;Renge Patil Shri Tukaram Ganpatrao;Yadav Shri M. Anjan Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has failed in the task of removing corruption prevailing in Delhi Development Authority;
- (b) if so, the reasons therefor; and
- (c) the steps taken by the Government to remove the corruption in the DDA?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)&(b): Delhi Development Authority (DDA) is a statutory body set up under the Delhi Development Act, 1957. It has a Vigilance Wing which is headed by a Chief Vigilance Officer appointed by the Government with the concurrence of Chief Vigilance Commissioner. Action is taken by the Vigilance Wing of DDA as per prevailing rules, in cases of complaints or allegation of corruption against any employee of DDA.

(c): Several steps have been initiated for system improvement in Delhi Development Authority (DDA) to bring in transparency in its functioning and to remove corruption. Information is disseminated to the public through guidebooks, counsellors and website. Measures have also been taken by DDA to train its workforce, introduce computerization and e-governance as well as to exercise strict vigilance at all levels. In order to streamline its functioning, DDA has taken preventive measures such as monitoring/implementation of time limits prescribed for various transactions, as per Citizens Charter. Right to Information (RTI) mechanism has also been put in place for ensuring transparency.